

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHREE SAI INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Shree Sai Industries Private Limited
2. Date of incorporation of corporate debtor	11/07/1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27300MH1995PTC090450
5. Address of the registered office and principal office (if any) of corporate debtor	127-A Masjid Bunder, Darukhana Reay Road Mumbai MH 400010
6. Insolvency commencement date in respect of corporate debtor (Revised Date*)	• 20/12/2019 being the CIRP Admission order date. • 21/04/2022 being the date of revised order by NCLT and the same was uploaded on NCLT website on 06/05/2022
7. Revised Estimated date of closure of insolvency resolution process	02/11/2022 being 180 days from 06/05/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinod kumar Pukhraj Ambavat IBBI/IPA-001/IP-P00420/2017-18/10743
9. Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 40, 9/15 Morarji Velji Bldg, 1st Floor, Dr M.B Velkar Street, Kalbadevi Road, Mumbai, Maharashtra 400002 vinod.ambavat@ajallp.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	From the office of Mr. Vinod Kumar Pukhraj Ambavat Address: 706, B Block, Everest Chamber, Near Marol Naka Metro Station, Marol Naka, Andheri East, Mumbai - 400059 Email: irp.ssipl@gmail.com
11. Last date for submission of claims	20/05/2022 (14 days from the date of intimation of order to Insolvency Professional)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shree Sai Industries Private Limited** on 20/12/2019.

*As during the pendency of CIRP the Corporate Debtor approached the Applicant for Settlement and went under the Settlement Agreement, thereafter the IRP filed the withdrawal Application. Thereafter the CD breached the settlement agreement, and the Financial Creditor filed the application for continuation of CIRP and the same got admitted by NCLT order dated 21/04/2022, and the withdrawal application got dismissed. Hence the CIRP against the company is continued.

The creditors of Shree Sai Industries Private Limited are hereby called upon to submit their claims with proof on or before 20/05/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Vinodkumar P. Ambavat

Mr. Vinodkumar Pukhraj Ambavat
IBBI/PA-001/IP-P00420/2017-18/10743
Interim Resolution Professional
in the matter of Shree Sai Industries Private Limited

Date: 06/05/2022

Place: Mumbai